

PAL MALIK: (a) The Department of Tourism is in constant touch with the various agencies, like the airlines, railways, the hotel industry, etc. to see that both domestic and foreign tourists are catered to in the most satisfactory manner. The Department liaises with the airlines and the railways to have special trains and bogies as well as increase in flights to selected destination when the need arises. Close touch is also maintained with the hotel industry with regard to services as well as tariff.

(b) The Government of India has recently liberalised the investment policy for non-resident Indians in the hotel industry making it much easier for them to invest in setting up new hotels. Also, the State Governments are funded by the Department of Tourism to set up specific projects, like Beach Resorts, Motels, Yatri Niwasas, etc. Government is also considering introducing a Paying Guest Scheme all over the country. The Department is running guide training programmes all over the country to provide well trained guides for tourists. To ensure comfort to tourists, both domestic and foreign, the Government has recently decided to import 300 A.C. units for coaches.

(c) It may be stated that monuments of National importance are under Central protection and these are being looked after and maintained by the Archaeological Survey of India. It is always the endeavour of the Archaeological Survey of India to ensure that adequate attention is paid, particularly to the monuments of tourist importance and wherever necessary such coordination/liasion is maintained with the authorities concerned with the promotion of tourism as is needed.

HRA to female employees living in Separation

1538. **SHRI SUKHENDRA SINGH:** Will the Minister of FINANCE be pleased to state:

(a) whether female Government employees who are living separately from their husbands are not entitled to House Rent Allowance if their husbands are allottees of Government residential accommodation;

(b) whether Government are aware that divorce cases take considerable time in the Civil Courts subjecting such employees to tremendous hardships;

(c) whether Government have received representations from female Government employees and Women's Organisations against Rule 5(C) of House Rent Allowance Rules; and

(d) the action Government propose to remove the anomaly and the response of Government to the representations received in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) Courts are expected to decide divorce cases as expeditiously as possible.

(c) Yes, Sir.

(d) The existing position is not considered anomalous, and there is no proposal for effecting any change in the present procedure.

Trade with Spain

1539. **SHRI K.S. RAO:** Will the Minister of COMMERCE be pleased to state:

(a) the volume of trade with Spain during the last three years;

(b) the details and break-up of the commodities exported to Spain during the above period;

(c) whether there is a proposal for establishing joint ventures with Spain; and

(d) if so, the details thereof?